

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP (IB) No.144/Chd/Hry/2020**

**Under Section 7 of the Insolvency  
and Bankruptcy Code, 2016.**

**In the matter of:**

Reliance Commercial Finance Limited. ....Petitioner-Financial Creditor.

Versus

Radiant Hues CRM Solutions Private ....Respondent-Corporate Debtor.  
Limited.

Present: None.

In view of the advisory issued by the Central Government considering the Seriousness of pandemic Novel Coronavirus (COVID-19) and consequent upon the notice dated 15.03.2020 of the Registrar, NCLT, Delhi, the matter is adjourned to 09.04.2020.

Sd/-

(Ajay Kumar Vatsavayi)  
Member (Judicial)

Sd/-

(Pradeep R.Sethi)  
Member (Technical)

March 16, 2020.  
Ashwani